MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION

(Office of Food and Public Distribution)

NOTIFICATION

New Delhi the, 19th November 2003.

GSR 895(E).— In exercise of the powers conferred by Section 9 of the Sugar Development Fund Act, 1982 (4 of 1982), the Central Government hereby makes the following rules further to amend the Sugar Development Fund Rules, 1983, namely:—

1. (1) These rules may be called the Sugar Development Fund (Fourth Amendment) Rules, 2003.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In rule 20 of the Sugar Development Fund Rules, 1983 (hereinafter referred to as the said rules), after sub-rule(7), the following sub-rule shall be inserted, namely:—

"(7A) For the purposes of reimbursement of expenditure incurred on internal transport and freight charges on export shipments of sugar, a sugar factory may be allowed to claim, and may be paid, the following:—

(i) An amount calculated at the rate of three hundred and fifty rupees per tonne, in respect of the quantity of sugar exported by it by sea from an Indian Port, on or after the 14th day of February 2003; and

(ii) Handling and marketing charges at the rate of five hundred rupees per tonne on the quantity of sugar exported by it on or after the 3rd day of October, 2003.

3. In the said rules, in Form VI, in item 8, after sub-item (d), the following sub-item shall be inserted, namely:

"(e) Whether the export consignment was transported by sea (Yes/No)."

[F.No. 1-35/2003-SDF]

S.B. Biswas, Director

Note:— The principal rules were published in the Gazette of India vide number GSR 752 (E) dated 28-09-1983 and subsequently amended vide:—

(i) GSR 817(E) dated 20-12-1984;
(ii) GSR 838 (E) dated 14-11-1985;
(iii) GSR 551 (E) dated 06-05-1988;
(iv) GSR 235(E) dated 24-04-1991;
(v) GSR 441 (E) dated 28-04-1992;
(vi) GSR 435 (E) dated 06-05-1994;
(vii) GSR 27(E) dated 12-01-1996;
(viii) GSR 656 (E) dated 21-11-1997;
(ix) GSR 91 (E) dated 12-02-2001;
(x) GSR 886 (E) dated 06-12-2001;
(xi) GSR 443 (E) dated 21-06-2002;
(xii) GSR 584 (E) dated 19-08-2002;
(xiii) GSR 67 (E) dated 29-01-2003;
(xiv) GSR 241 (E) dated 25-3-2003; and
(xv) GSR 787 (E) dated 06-10-2003.